

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)
DIRECTORATE GENERAL OF FOREIGN TRADE
VANIJYA BHAWAN, NEW DELHI**

O&M Instructions No. 01/2024

Date: 14th February 2024

Subject: Delegation of Financial Powers to the Regional Authorities of Directorate General of Foreign Trade

In continuation to O&M Instructions No. 3/2019 dated. 23.05.2019 (as amended) issued by the Directorate General of Foreign Trade on the above mentioned subject, the delegation of Financial Powers for refund of application fees as per Para 2.11 (b) of Foreign Trade Policy and Para 2.06 of Handbook of Procedures in accordance with Appendix 2K to the handbook of Procedures is as under:

S. No.	Category	Para of HBP	FTDO/Asst. DGFT	Deputy DGFT	Joint DGFT	Additional DGFT
1	2	3	4	5	6	7
8A	Refund of application fee of applications made to DGFT RAs	2.06	Full powers to Head of Office / Joint DGFT (in case of office headed by Addl. DGFT)			
8B	Refund of application fee of applications made to DGFT HQ	2.06	Full powers to Joint DGFT			

2. Refund of fee relevant to applications made to RAs are to be processed by the respective jurisdictional RAs.

3. Refunds linked to policy decisions regarding applications made to DGFT HQ are to be processed by respective policy divisions.

4. Refunds arising from technical issues, including duplicate fees due to bank/payment gateway errors of applications made to DGFT HQ are to be processed by the EGTF division.

5. This issues with the approval of the Competent Authority.


(Nitish Suri)

Joint Director General of Foreign Trade

To,

1. All Officers/Sections at DGFT HQ
2. All Zonal / Regional Offices